

Free travel in DTO buses by policemen

731. SHR_r DHARAMCHAND JAIN: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that free travel by policemen in DTC buses has been declared illegal by the Court of Shri R. N. Jindal, Sub-Judge, Delhi, if so, what are the details of the orders passed by the Court in this regard; and

(b) whether Government have banned free travel by policemen in DTC buses; if not, what are the reasons therefor? (

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH): (a) In a suit filed against the Delhi Transport Corporation and the Commissioner of Police, the arrangement to allow free travel of Police personnel in Delhi Transport Corporation buses was challenged. In his order of 20th May, 1980 Shri R. N. Jindal, Sub-judge, Delhi has held the instruction to allow free travelling by Police personnel in Delhi Transport Corporation as void. The Sub-judge has observed that Delhi Road Transport Authority Act and other provisions under which these instructions were issued only authorised Delhi Transport Corporation to issue passes and did not empower the Corporation to allow free travel.

(b) A certified copy of the judgement has been applied for and on receipt, full details of the orders will be known and further action taken.

Preservation of peace in the Indian ocean

732 SHRI M. R. KRISHNA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the Government of Maldives have sounded the Indian Ocean countries to struggle and strive to preserve peace in the Indian Ocean by keeping the big powers away from the Indian Ocean; and

(b) whether any detailed talks were held on this subject with the Government of India?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) According to our information the Government of Maldives have not specifically asked the Indian Ocean countries for any collective move to implement the Peace Zone concept for the Indian Ocean.

(b) During the recent (May 22-23) 'transit' visit of the Maldivian Foreign Minister and the 'private' visit on 31st May of the President of Maldives, the current situation in the Indian Ocean was also discussed.

Encroachment on N-EF Railway land

733. SHRI ROBIN KAKATI: Will the Minister of RAILWAYS be pleased to state:

(a) what is the total area of NEF Railway land under illegal occupation and given on lease to private persons division-wise;

(b) whether it is a fact that most of the Railway land occupants and the people given lease of Railway land are the relatives of a particular section of railway employees; and

(c) what steps have so far been taken to evict the unauthorised occupants encroaching on the railway land?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI

MALLIKARJUN): (a) The details are as under:

(in Hectares)

Division	Area under un- authorised occupation	Area given on licence
Katihar - . . .	7	1291
Alipurduar . . .	7	2171
Lumding . . .	2416	648
	2430	4110

No land has been given on lease.

(b) There are no records available that the encroachers and the licensees are mostly relatives of a particular section of railway employees.

(c) Action has been initiated to evict the encroachers from railway land under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

Use of Hindi in Indian missions abroad

734. PROF. RAMLAL PARIKH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) what are the details of the instructions issued by Government for use of Hindi in Indian Missions abroad;

(b) whether there is any mechanism to over-see implementation of these instructions;

(c) if so, what are the details thereof;

(d) if not, what are the reasons therefor;

(e) on how many occasions our representatives used Hindi in U.N. General Assembly during the last five years;

(f) whether Government propose to increase the use of Hindi in different UNO and its committees and agency meetings; and

(g) if so, in what manners; and

(h) if not, what are the reasons therefor?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO):

(a) to (c) Within the broad frame-work of the Government's policy on the Official Language we issue instructions to our Missions, on the basis of advice from the Raj Bhasha Vibhag of the Ministry of Home Affairs. In some of our Missions official language implementation committees have been set up and these committees ensure the implementation of the instructions on the subject. Occasionally, visits to our Officer On Special Duty (Hindi) to some of our Missions becomes necessary in order to provide them necessary guidance and for ensuring coordination.

(d) Does not arise.

(e) In 1977, 1978 and 1979, the UN General Assembly was addressed in Hindi by the leader of the Indian delegation.

(f) This possibility is constantly kept under review.

(g) We are examining possibilities of introducing Hindi as an official language at the UN, involving an expenditure of about US dollars 15 millions for the biennium 1980-81, provided that the proposal to introduce Hindi is approved by a majority for the UN General Assembly. The other alternative is to introduce Hindi as a working language whereby only the translation of certain, official documents would be undertaken as is currently the case with German. No simultaneous interpretation would be carried out and in effect the language actually used by our Permanent Mission would be one of the UN official